

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

28/02/2019

O.A./260/755/2016

M.A./260/8/2019

A K BHOI

-V/S-

D/O POST

ITEM NO:59

FOR APPLICANTS(S) Adv. : Mr. D. K. Mohanty-A

FOR RESPONDENTS(S) Adv.: Mr. D. K. Mallick

Notes of The Registry	Order of The Tribunal
	<p>Heard Learned Counsel for the applicant and Learned Counsel for the respondents.</p> <p>Ld. Counsel for the Applicant submitted that he has filed the M.A No. 08/2019 enclosing a letter dated 13.12.2018(Annexure-A/13) by which the applicant who is working as a substitute GDS Packer-cum-Mali carrier, is also eligible for the post of MTS as per the letter dated 13.12.2018 which has been issued during pendency of the OA and he wants to file a fresh representation to consider his case as per the letter at Annexure-A/13.</p> <p>In view of the above submissions, the applicant is at liberty to file a fresh representation before the Respondent No.3 for consideration of his appointment as MTS as per the circular dated 13.12.2018(Annexure-A/13) within three weeks time from the date of receipt of a copy of this order and if such a representation is submitted before the Respondent No. 3within stipulated time, then the Respondent No.3/competent authority shall consider the said representation filed by the applicant and dispose of</p>

the same as per provisions of law, by passing a speaking and reasoned order, copy of which shall be communicated to the applicant within three months from the date of receipt of the above representation from the applicant.

It is made clear that we have not expressed any opinion on the merit of this case while passing this order.

The O.A. is disposed of accordingly . No costs.

Copy of this order be made available to Ld. Counsel for both the sides.

(SWARUP KUMAR MISHRA) MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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